

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20049/2013

(Arising out of impugned final judgment and order dated 01/05/2013
in RP No. 1506/2012 passed by the National Consumer Disputes
Redressal Commission, New Delhi)

INDU BALA SATIJA

Petitioner(s)

VERSUS

HARYANA URBAN DEV. AUTH. Respondent(s)
(With application for adjournment and permission to file additional
documents and interim relief and office report)

Date : 08/01/2015

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Venkita Subramoniam T. R.,Adv.

For Respondent(s)

Ms. Sukhmani Bajwa, Adv.
Mr. Kamal Mohan Gupta,Adv. (NP)

UPON hearing the counsel the Court made the following

O R D E R

In terms of letter circulated by learned counsel
for the respondent, the matter is adjourned for one
week.

(MEENAKSHI KOHLI)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2015.01.10
06:18:51 IST
Reason: